

(c) if the answers are in the affirmative, the reasons for such action?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) Government of India consider that Dr. Ashraf does not qualify for Indian citizenship. Hence the question of a grant of an Indian passport to him does not arise.

(b) Yes.

(c) The reason is that he is not considered an Indian national.

**COMMITTEE TO INVESTIGATE INTO
TEA INDUSTRY**

***792. Shri Venkataraman:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have appointed a Committee to investigate into the Tea Industry;

(b) the members of the Committee; and

(c) the terms of reference of the Committee?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Government have appointed a team of two officials assisted by a Cost Accounts Officer for this purpose.

(b) The members of the team are:

(1) Shri E. Rajaram Rao, Member, Central Board of Revenue, Ministry of Finance, Government of India.

(2) Shri M. A. Mulky, Ministry of Commerce and Industry, Government of India.

(c) To investigate into the difficulties being experienced by the tea industry owing to the sharp fall in price and to recommend measures of relief.

DISPLACED PERSONS' COLONIES

***793. Shrimati Renu Chakravartty:** Will the Minister of Rehabilitation be pleased to state:

(a) the total number of Central Government displaced persons' colonies in West Bengal and the number of displaced persons housed therein;

(b) how many have closed down during the last three years (year-wise); and

(c) the number of women and children who have died therein during the last three years (year-wise)?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). The Fulia

Township is the only colony of displaced persons in West Bengal run by the Central Government, its population was 2,478 on the 31st March 1952.

(c) The information is being obtained and will be laid on the Table of the House in due course.

**VOCATIONAL TRAINING FOR DISPLACED
WOMEN**

***794. Shrimati Renu Chakravartty:** Will the Minister of Rehabilitation be pleased to state:

(a) how many institutions there are under the aegis of Central Government for giving vocational training to displaced women?

(b) where are these centres; and

(c) how many women have been given employment through the efforts of Government?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Two such institutions are run directly by the Government of India.

(b) Rajpura and Faridabad.

(c) The information is not available.

IRON ORE

***795. Shri C. R. Narasimhan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether iron ore is being exported abroad;

(b) if so, to which countries;

(c) from which districts of the various States of India iron ore is taken for export;

(d) whether any country has been offered to increase its import of iron ore from India; and

(e) what are the export figures of this commodity for 1950 and 1951?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Belgium, Czechoslovakia, Japan, Germany and Netherlands.

(c) Singhbhum in Bihar, Keonjhar and Mayurbhanj in Orissa, Ratnagiri in Bombay and Cuddapah and Bellary in Madras.

(d) No, Sir.

(e) 55,322 tons in 1950 and 1,85,487 tons in 1951.

**COMPENSATION FROM JAPANESE
GOVERNMENT**

***796. Bishop Richardson:** Will the Prime Minister be pleased to state

what steps are being taken for the recovery of compensation from the Government of Japan for property destroyed during the occupation of the Andaman and Nicobar Islands by the Japanese in the last War?

The Prime Minister (Shri Jawaharlal Nehru): It is not proposed to take any further steps for recovery of compensation from the Government of Japan.

C.P.W.D. EMPLOYEES

***797. Shri Nambiar:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the employees of the Central Public Works Department are treated as employees coming under the operation of the Central Pay Commission's recommendations;

(b) if so, whether the work-charged staff have the same benefits;

(c) whether it is a fact that 80 per cent. of the work-charged staff are still considered as temporary or casual and if so why; and

(d) whether Government have received any representation from the Central P.W.D. Workers' Union, New Delhi, to redress the urgent demands of the workers and if so, what action has been taken?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes, Sir.

(b) Yes, Sir. The benefits that have been extended to the other Government servants by the acceptance of the recommendations of the Pay Commission have also been extended to the work-charged staff, except that the revised pension rules have not yet been made applicable to them. The question of extending these revised rules to them is under active consideration.

(c) A large number of work-charged staff are temporary. The very nature of their work makes it necessary that a comparatively large proportion should be employed on a temporary basis.

(d) I do not know which particular representation the hon. Member has in mind, but I may say that representations are received from the Union from time to time and they are all considered with sympathy.

BALANCE OF TRADE

145. Shri B. B. Bhagat: Will the Minister of Commerce and Industry be pleased to state:

(a) the balance of trade of India with the Dollar Area in the years 1950 and 1951;

(b) the volume of export and import during the period with the Dollar Area; and

(c) the chief items and volume of export and import during the period with the Dollar Area?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) and (b)—

	(Figures in Lakhs of Rs.)	
	1950	1951
Imports	112,13	224,90
Exports	127,09	174,56
Balance of Trade	+14,96	-50,34

(Figures for 1951 are provisional)

(c) Two statements are laid on the Table of the House. [See Appendix IV, annexure No. 29.]

INDIAN EMPLOYEES OF SHANGHAI MUNICIPAL COUNCIL

146. Sardar Hukam Singh: (a) Will the Prime Minister be pleased to state whether any representations have been received by Government from the Indian Employees of the former Shanghai Municipal Council for recovery of their dues from the People's Republic of China?

(b) What action has been taken on the representations, if any, which were received?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) Yes.

(b) The Government of India have been pursuing the question of the recovery of their dues with the former Government of China as well as with the present Government, but without any success so far.

WOOLLEN AND SILK MILLS, AMBERNATH

147. Dr. Ram Subhag Singh: (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that two woollen and silk mills and a leather factory in Ambernath which are managed by the Deputy Custodian of Evacuee Property, Thana, have been closed down?

(b) If so, how many workers have been thrown out of employment?